The House reassembled at two of the clock, MR. DEPUTY CHAIRMAN in the Chair.

GOVERNMENT BILL

The Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Amendment Bill, 2022

MR. DEPUTY CHAIRMAN: The Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Amendment Bill, 2022. The Minister of External Affairs, Shri S. Jaishankar, to move a motion for consideration of the Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Amendment Bill, 2022.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S. JAISHANKAR): Sir, I move:

"That the Bill to amend the Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Act, 2005, as passed by Lok Sabha, be taken into consideration."

...(Interruptions)...

श्री उपसभापति : माननीय सदस्यगण, यह बहुत महत्वपूर्ण बिल है और पहले से लिस्टेड है।...(व्यवधान)... जो लिस्टेड बिज़नेस है, मैं उसी को ले सकता हूं।...(व्यवधान)... आप सभी मेम्बर्स जानते हैं, लिस्टेड बिज़नेस के अलावा कोई और चीज़ मैं नहीं ले सकता हूं।...(व्यवधान)... प्लीज़...(व्यवधान)... There is one amendment by Shri John Brittas for reference of the Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Amendment Bill, 2022, as passed by Lok Sabha, to a select committee of the Rajya Sabha. ...(Interruptions)... Hon. Member may move the Amendment at this stage without any speech. ...(Interruptions)... Shri John Brittas, are you moving the Amendment? ...(Interruptions)... It is not moved. ...(Interruptions)...

Now, the motion for consideration of the Bill is...(Interruptions)...open for discussion....(Interruptions)...

SHRI S. JAISHANKAR: Sir, India implements its international obligations responsibly and this is recognised by the international community. ... (Interruptions)..

श्री उपसभापति : माननीय मंत्री जी, आप एक मिनट रुकिए प्लीज़, माननीय एलओपी कुछ कहेंगे।...(व्यवधान)... आप सभी लोग अपनी सीट्स पर जाएं और माननीय एलओपी साहब क्या बात कह रहे हैं, उसे सुनें।...(व्यवधान)... प्लीज़, अपनी सीट्स पर जाएं।...(व्यवधान)... सभी माननीय सदस्य अपनी सीट्स पर जाएं, माननीय एलओपी साहब कुछ कहना चाहते हैं।

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, I am thankful to you. मुझे बहुत खुशी हुई और संतोष हुआ कि आपने मुझे बोलने का मौका दिया। सर, हम कल से यह कोशिश कर रहे हैं, जो देश की...(व्यवधान)...

श्री उपसभापित : माननीय एलओपी साहब, अगर आप इस बिल पर बोलना चाहते हैं, तभी मैं आपको अनुमित दे सकता हूं।...(व्यवधान)... आज का जो लिस्टेड बिज़नेस है, उसके अलावा किसी और विषय पर बोलने की इजाज़त मैं नहीं दे सकता।...(व्यवधान)... नहीं, प्लीज़।...(व्यवधान)... अगर इस बिल पर बोलना हो, तभी मैं माननीय एलओपी को इजाज़त दूंगा।...(व्यवधान)... नहीं, प्लीज़।...(व्यवधान)... माननीय मंत्री जी, आप बोलें।...(व्यवधान)...

SHRI S. JAISHANKAR: Weapons of Mass Destruction and their Delivery Systems Act, 2005 prohibits unlawful activities in respect of biological, chemical and nuclear weapons and their delivery systems. ...(Interruptions)...In recent years, international regulations relating to weapons of mass destruction have been strengthened. ...(Interruptions)... In particular, the United Nations Security Council decisions and Financial Action Task Force recommendations have mandated provisions against financing in relation to weapons of mass destruction. ...(Interruptions)... Presently, there are no specific provisions in the WMD Act, 2005 relating to prohibition or prevention of financing of prohibited WMD activities. ...(Interruptions)... Therefore, there is a need to amend the WMD Act, 2005 to enact legal provisions relating to financing of proliferation of weapons of mass destruction and their delivery systems. ...(Interruptions)...

In accordance with the obligations emanating from the targeted financial sanctions decided by the U.N. Security Council and the recommendations of the FATF, the proposed WMD Amendment Bill prohibits financing of prohibited activities under the WMD Act or any relevant Act in relation to weapons of mass destruction. ... (Interruptions)... It also proposes empowering the Central Government to freeze, seize or attach funds or financial assets or economic resources for preventing such financing or prohibit making available such funds or resources. ... (Interruptions)...

The Bill is in our national interest. It will strengthen our credentials and global image. ...(Interruptions)... I commend it for the consideration of the House. Thank you, Sir. ...(Interruptions)...

The question was proposed.

श्री उपसभापति : माननीय सदस्यगण, यह बहुत महत्वपूर्ण बिल है, कृपया आप अपनी सीट्स पर जाएं, माननीय श्री शक्तिसिंह गोहिल, आप बोलिये।...(व्यवधान)..

श्री शक्तिसिंह गोहिल (गुजरात)ः सर, मैं इस बिल पर बोलना चाहता हूं, परंतु हाउस ऑर्डर में नहीं है। ...(व्यवधान)..

श्री उपसभापति : यह बहुत महत्वपूर्ण बिल है, हाउस इतने दिनों के बाद मिल रहा है, कृपया आप अपनी सीट्स पर जाएं। ...(व्यवधान).. कृपया आप अपनी सीट्स पर जाएं। ...(व्यवधान).. The House stands adjourned to meet at 1100 hours on Wednesday, the 20th July, 2022.

The House then adjourned at six minutes past two of the clock till eleven of the clock on Wednesday, the 20th July, 2022.